

## ACT No. VI OF 1914.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

*(Received the assent of the Governor General on the 25th  
February, 1914.)*

### An Act to amend the Provincial Small Cause Courts Act, 1887.

**W**HEREAS it is expedient to amend the Provincial Small Cause Courts Act, 1887; It is hereby enacted as follows :—

Short title.

1. This Act may be called the Provincial Small Cause Courts (Amendment) Act, 1914.

Amendment of article 35, Schedule II, Act IX of 1887.

2. In article 35 of the second Schedule of the Provincial Small Cause Courts Act, 1887 (hereinafter called the said Act), the following amendments shall be made, namely :—

(1) After item (i), the following item shall be inserted :—

“(ii) for an act which is, or, save for the provisions of Chapter IV of the Indian Penal Code, would be, an offence punishable under Chapter XVII of the said Code.”

(2) For item (j) the following shall be substituted, namely :—

“(j) for illegal, improper or excessive distress, attachment or search, or for trespass committed in, or damage caused by, the illegal or improper execution of any distress, search or legal process.”

Insertion of new article 43-A, Schedule II, Act IX of 1887.

3. After article 43 of the same Schedule of the said Act, the following article shall be inserted, namely :—

“(43-A) a suit to recover property obtained by an act which is, or, save for the provisions of Chapter IV of the Indian Penal Code, would be, an offence punishable under Chapter XVII of the said Code.”